

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE JOBIN SEBASTIAN**

Friday, the 3rd day of July 2026 / 12th Ashadha, 1948

CRL.M.APPL.NO.1/2026 IN CRL.MC NO. 977 OF 2026

**CRIME NO.31/2025 OF ERNAKULAM CENTRAL POLICE STATION, ERNAKULAM
SC 1154/2025 OF ADDITIONAL DISTRICT COURT & SESSIONS COURT (VIOLENCE AGAINST
WOMEN & CHILDREN), ERNAKULAM**

APPLICANT/PETITIONER:

**C.D. BOBY @DR. BOBY CHEMMANUR, AGED 60 YEARS, S/O. C.I. DEVASYKUTTY,
CHEMMANUR HOUSE, AVENUE ROAD, THRISSUR DISTRICT, KERALA, PIN -
680005**

RESPONDENTS/RESPONDENTS:

- 1. STATE OF KERALA, REPRESENTED BY THE STATION HOUSE OFFICER, CENTRAL
POLICE STATION, ERNAKULAM, THROUGH ITS PUBLIC PROSECUTOR, HIGH COURT
OF KERALA, ERNAKULAM, PIN - 682031**
- 2. XXXXXX**

Application praying that in the circumstances stated therein the High Court be pleased to grant stay of all further proceedings pursuant to Annexure A1 FIR and Annexure A2 final report/charge sheet in Crime/FIR No.31/2025 of Central Police Station, Ernakulam, which is pending as SC No.1154/2025 on the files of learned Additional District and Sessions Court, Ernakulam (For the trial of cases relating to Atrocities and Sexual Violence against Women and Children), pending final disposal of the above Criminal Miscellaneous Case.

This application coming on for orders upon perusing the application and upon hearing the arguments of Sri. M.R.DHANIL, Advocates for the petitioner and of M/s. ZAKEER HUSSAIN, K.A.SANJEETHA(K/1146/1993) and LOVEWIN VINU(K/923/2023) Advocates for the 2nd respondent and the Public Prosecutor for the 1st respondent, the court passed the following:

Annexure A1 Certified copy of the Crime/FIR No.31/2025 og Central Police Station, Ernakulam, and First Information Statement dated 07.01.2025.

Annexure A2 Certified copy of the charge sheet/final report in Crime/FIR No.31/2025 of Central Police Station, Ernakulam, along with other documents, dated 15.05.2025.



FRIDAY, THE 3RD DAY OF JULY 2026

Crl.M.Appl 1/2026 IN CRL.MC No. 977 of 2026

& CRL.MC No. 977 of 2026

C.D. BOBY @DR. BOBY CHEMMANUR

VS

STATE OF KERALA & ANOTHER

ADVS FOR PETITIONER/S:

SHRI.M.R.DHANIL

ADVS FOR RESPONDENT/S:

SHRI.ZAKEER HUSSAIN,
SMT.K.A.SANJEETHA,
SHRI.LOVEWIN VINU



JOBIN SEBASTIAN, J.

Crl.M.C. No. 977 of 2026

Dated this the 03rd day of July, 2026

ORDER

When the matter was taken up today, the 2nd respondent entered appearance, and the counsel for the 2nd respondent submitted that the matter has been amicably settled between the 2nd respondent and the petitioner. An affidavit to that effect is also seen filed. Hence, the learned Public Prosecutor is directed to ascertain the genuineness of the settlement arrived at between the parties and also the criminal antecedents of the petitioner, if any.

Post on 23.07.2026



Crl.M.A.No.1 of 2026

All further proceedings in S.C.No.1154 of 2025 on the files of the learned Additional District and Sessions Court (for the trial of cases relating to Atrocities and Sexual Violence against Women and Children), Ernakulam, shall stand stayed till 23.07.2026.

Sd/-

**JOBIN SEBASTIAN
JUDGE**

SPV